(b) Revised guidelines for issue of ECB approvals were issued on 18.5.1995 and all proposals which are in conformity with those guidelines are being cleared ex peditiously. To ensure that ECB require ments for financing immediate foreign currency capital expenditures are met on priority basis, it is ensured that the pro jects have the requisite clearances, such as the environmental clearances; FIPB/ CEA clearances, if required; and Power Purchase Agreement, etc., before the projects are considered for grant of ap proval.

Financial Assistance for Kayamkulam Thermal Plant

143. SHRI JOY NADUKKARA: Will the Minister of POWER be pleased to state:

(a) what is the present estimated cost of Kayamkulam Thermal Plant and is there any variation from the original estimated cost, if so, reasons therefor;

(b) how much amount is so far expended for Kayamkulam Thermal Plant; and

(c) whether NTPC is intending to seek financial assistance from outer agencies for the plant and if NTPC fails to get such financial assistance what will be the future of the Kayakulam Thermal Plant?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMAN--BHAI PATEL): (a) As per investment approval for Kayamklam Combined Cycle Power Project (400 MW) accorded by the Government in August, 1995, the estimated cost of the project is Rs. 1310.58 crores based on III quarter, 1994 price level. There is no revision of this cost estimate till date.

(b) An amount of Rs. 14.96 crores has been spent on this project till October, 1995.

(c) As per Government approval accorded in August, 1995, the funding of the project which is being implemented by National Thermal Power Corporation (NTPC) is through internal resources of the company, market borrowings and external commercial borrowings. However, in order to utilise the funds available under US $ 400 million time-slice loan from the World Bank, efforts are being made by NTPC for approval of World Bank/Government to the same.

उत्पाद शुल्क की बकाया राशि

144. **चौधरी हरमोहन सिंह** :

श्री ईश दत्त यादव :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी प्रयासों के बावजूद 30 नवम्बर, 1994 तक लगभग 2658 करोड़ रुपये की राशि उत्पाद शुल्क के रूप में बकाया थी;

(ख) यदि हां, तो इतनी बडी राशि के बकाया रहने के क्या कारण है;

(ग) क्या यह भी सच है कि सरकार के पास राजस्व की बकाया राशि के बारे मे कम्पनी-वार सूचना नहीं है; और

(घ) यदि हां,तो इस पर सरकार की क्या प्रतिक्रिया है?

वित्त मंत्रालय में राज्य मंत्री (डा0 एम0वी0 चन्द्रशेखर मूर्ति) : (क) और (ख) 30 नवम्बर, 1994 की स्थिति के अनुसार, पंजीकृत एककों/निर्धारितियों की ओर केन्द्रीय उत्पाद शुल्क की 2658.47 करोड़ रुपये की राशि बकाया थी । इसमें से अधिकांश राशि उच्चतम न्यायालय/उच्च न्यायालयों/ सीमाशुल्क, उत्पाद शुल्क एवं स्वर्ण नियंत्रण (अपीलीय अधिकरण तथा आयुक्त अपील) के समक्ष पड़े वादों में रुकी पडी है ।

(ग) और (घ) राजस्व की बकाया राशि के बारे में सूचना केन्द्रीय उत्पाद शुल्क के आयुक्तों द्वारा निर्माणकर्ता एककों के नामों के अनुसार रखी जाती है ।